

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL DIARY NO(s). 42461/2014

(Arising out of impugned final judgment and order dated 18/03/2013 in MA No. 771/2013,18/03/2013 in OA No. 818/2012,28/03/2012 in OA No. 818/2012,18/03/2013 in MA No. 770/2013 passed by the Armed Forces Tribunal)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

EX. HONY CAPT. LAIQ RAM

Respondent(s)

(with appln. (s) for condonation of delay in filing appeal. and office report)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Mukul Rohatgi,AG  
Mr. R. Balasubramanian,Adv.  
Ms. Pragya Baghel,Adv.  
Mr. Santosh Kumar,Adv.  
Mr. Pranav Kumar,Adv.  
Mr. B. V. Balaram Das,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Issue notice in the application for leave to appeal so also  
in the application for condonation of delay.

Tag along with Civil Appeal No.5451 of 2013.

(MAHABIR SINGH)  
COURT MASTER

(VEENA KHERA)  
COURT MASTER